MINISTRY OF LAW AND JUSTICE
(Legislative Department)

New Delhi, the 24th April, 2020/Vaisakha 4, 1942 (Saka)

THE HOMOEOPATHY CENTRAL COUNCIL (AMENDMENT) ORDINANCE, 2020

No. 6 of 2020

Promulgated by the President in the Seventy-first Year of the Republic of India.

An ordinance further to amend the Homoeopathy Central Council Act, 1973.

WHEREAS Parliament is not in session and the President is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 123 of the Constitution, the President is pleased to promulgate the following Ordinance:—

1. (1) This ordinance may be called the Homoeopathy Central Council (Amendment) Ordinance, 2020.

(2) It shall come into force at once.
2. In section 3A of the Homoeopathy Central Council Act, 1973, in sub-section (2), for the words “within a period of two years”, the words “within a period of three years” shall be substituted.

RAM NATH KOVIND,
President.

DR. G. NARAYANA RAJU,
Secretary to the Govt. of India.